New Delhi, the 29th May, 1989
S.O. No. 379(E).—In exercise of the powers conferred by sub-section (2) of section 1 of the Narcotic Drugs and Psychotropic Substances (Amendment) Act, 1988 (2 of 1989), the Central Government hereby appoints the 29th day of May, 1989, as the date on which the said Act, shall come into force in the whole of India.

[No. 2/89-F.No. 664/23/89-Opium]

S.O. No. 380(E).—In exercise of the powers conferred by sub-section (1) of section 7A of the Narcotic Drugs and Psychotropic Substances Act, 1985, (61 of 1985) the Central Government hereby constitutes a Fund to be called the National Fund for Control of Drug Abuse.

[No. 3/89-F.No. 664/23/89-Opium]
S.O. No. 381(E).—In exercise of the powers conferred by sub-section (1) of section 52 A of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), the Central Government, having regard to their hazardous nature, vulnerability to theft, substitution and constraints of proper storage space, specifies the following narcotic drugs and psychotropic substances, namely:—

1. Narcotic Drugs:
   (i) Opium;
   (ii) Morphine;
   (iii) Heroin;
   (iv) Ganja;
   (v) Hashish;
   (vi) Codeine;
   (vii) Thebaine;
   (viii) Cocaine;
   (ix) Poppy straw and any other manufactured drug as defined under clause (xi) of section 2 of the Act.

2. Psychotropic Substances:
   (i) Methaqualone;
   (ii) T.H.C.;
   (iii) Amphetamine; and
   (iv) any other psychotropic substances as defined under clause (xxiii) of section 2 of the said Act.

[No. 4/89-F.No. 664/23/89-Opium]
S.O. No. 382(E).—In exercise of the powers conferred by sub-section (i) of section 680 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), the Central Government hereby authorises the officers specified in column 2 of the Table below (being Collectors of Customs and Central Excise), to perform the functions of the Competent Authority under the said Act and direct that the said Competent Authorities perform the functions in respect of the persons specified in the corresponding entries in column 3 thereof.

TABLE

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Name of Officers</th>
<th>Jurisdiction</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Shri M.S. Kanwal, Collector of Central Excise.</td>
<td>All persons specified in sub-section (2) of section 68A of the Narcotic Drugs and Psychotropic Substances Act, 1985 who ordinarily reside in, or who have interest in the illegally acquired property within the jurisdiction of the Zonal unit of Narcotics Control Bureau, Allahabad.</td>
</tr>
<tr>
<td>2</td>
<td>Shri K.V. Vaidyanathan Collector of Customs(P) Competent Authority with Headquarters at Bombay.</td>
<td>All persons specified in sub-section (2) of section 68A of the Narcotic Drugs and Psychotropic Substances Act, 1985 who ordinarily reside in, or who have interest in the illegally acquired property within the jurisdiction of the zonal unit of Narcotics Control Bureau, Bombay.</td>
</tr>
<tr>
<td>3</td>
<td>Shri D.K. Acharya, Collector of Customs (Preventive) Competent Authority with Headquarters at Calcutta.</td>
<td>All persons specified in sub-section (2) of section 68A of the Narcotic Drugs and Psychotropic Substances Act, 1985 who ordinarily reside in, or who have interest in the illegally acquired property within the jurisdiction of the zonal unit of Narcotics Control Bureau, Calcutta.</td>
</tr>
</tbody>
</table>
4. Shri A.K. Pandey, Collector of Customs Competent Authority with Headquarters at New Delhi.

All persons specified in sub-section (2) of section 68A of the Narcotic Drugs and Psychotropic Substances Act, 1985 who ordinarily reside in, or who have interest in the illegally acquired property within the jurisdiction of the zonal unit of the Narcotics Control Bureau, Delhi.

5. Shri S.A. Govinda-raj, Collector of Customs Competent Authority with Headquarters at Madras

All persons specified in sub-section (2) of section 68A of the Narcotic Drugs and Psychotropic Substances Act, 1985 who ordinarily reside in, or who have interest in the illegally acquired property within the jurisdiction of the zonal unit of the Narcotics Control Bureau, Madras.

| No. 5189-F.No. 664/23/89-Opium |
S.O. 383(E).—In exercise of the powers conferred by sub-section (1) of section 68G of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), the Central Government hereby appoints the officers specified in column 2 of the Table below (being officers not below the rank of Joint Secretary to the Government), to perform the functions of the Administrator under the said Act and direct that the said Administrator perform the functions in respect of the persons specified in the corresponding entries in column 3 thereof.

### TABLE

<table>
<thead>
<tr>
<th>Sl. No</th>
<th>Name of Officers</th>
<th>Jurisdiction</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Shri M. S. Kanwal, Collector of Central Excise, Administrator with Headquarters at Allahabad.</td>
<td>All persons specified in sub-section (2) of section 68A of the Narcotic Drugs and Psychotropic Substances Act, 1985 who ordinarily reside in, or who have interest in the illegally acquired property within the jurisdiction of the zonal unit of Narcotics Control Bureau, Varanasi.</td>
</tr>
<tr>
<td>2.</td>
<td>Shri K.V. Vaidyanarahan, Collector of Customs (Preventive) Administrator with Headquarters at Bombay.</td>
<td>All persons specified in sub-section (2) of section 68A of the Narcotic Drugs and Psychotropic Substances Act, 1985 who ordinarily reside in, or who have interest in the illegally acquired property within the jurisdiction of the zonal unit of Narcotics Control Bureau, Bombay.</td>
</tr>
<tr>
<td>3.</td>
<td>Shri D.K. Acharya, Collector of Customs (Preventive) Administrator with Headquarters at Calcutta.</td>
<td>All persons specified in sub-section (2) of section 68A of the Narcotic Drugs and Psychotropic Substances Act, 1985 who ordinarily reside in, or who have interest in the illegally acquired property within the jurisdiction of the Zonal Unit of Narcotics Control Bureau, Calcutta.</td>
</tr>
<tr>
<td>4.</td>
<td>Shri A.K. Pande, Collector of Customs Administrator with Headquarters at New Delhi</td>
<td>All persons specified in sub-section (2) of section 68A of the Narcotic Drugs and Psychotropic Substances Act, 1985 who ordinarily reside in, or who have interest in the illegally acquired property within the jurisdiction of the zonal unit of Narcotics Control Bureau, Delhi.</td>
</tr>
<tr>
<td>5.</td>
<td>Shri S.A. Govindraj, Collector of Customs Administrator with Headquarters at Madras.</td>
<td>All persons specified in sub-section (2) of section 68A of the Narcotic Drugs and Psychotropic Substances Act, 1985 who ordinarily reside in, or who have interest in the illegally acquired property within the jurisdiction of the zonal unit of Narcotics Control Bureau, Madras.</td>
</tr>
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</table>

[No. 6/89-F.No. 664/23/89-Opium]

शास्त्रीय या तंत्रज्ञान संस्थान (साचिय, विद्यानिदेश क्षेत्र) नियम, 1989

का. आ. 384(3) ---के॰जी॰ कांटर, तात्पर्य वित्तकर्ता और मशीन मस्तिष्क पात्रता प्रविधिपत्र, 1985 (1985 का 61) की धारा 79 अंश
(2) प्राकृतिक ध्वनिका उद्घाटन का एक टिकांक कारण होगा जिसमें "भाषा" है। उद्घाटन का उद्देश्य ज्ञानीता होता है।

(3) (i) हीरों के लिए समय उद्घाटन का किताब कारण होता है।

14. इसके साथ भाषा उद्घाटन करें।

(2) वह इस समय निषिध्द नहीं होता है।

15. प्राकृतिक ध्वनिका उद्घाटन का कारण है।

16. प्राकृतिक ध्वनिका उद्घाटन का कारण है।

17. प्राकृतिक ध्वनिका उद्घाटन का कारण है।

18. प्राकृतिक ध्वनिका उद्घाटन का कारण है।

19. प्राकृतिक ध्वनिका उद्घाटन का कारण है।
PART II—SEC. 3(ii)

PRASHAN 1

1. सोहाम उन्नित 1 म. म.
2. तालाब भोविच भोर मत: प्रभावी पदार्थ भमाश सं.
3. मुअखब सैनिकों/स्वामीओं में संगीत का निर्माण
4. गैके/पाथारों की सं.
5. माना (गैके/पाथारों मार)
6. भोविचक का नाम भोर पता
7. भोविचक印度 का नाम उसके साथारी पक्षीय भोर पता साहित
8. भोविचक/अन्य करने वाले भोविचक राजा गैके/पाथारों पर तालाब पड़ सुधा का प्रतिकूल
9. करा करने की तारीख भोर समय
10. भोविचक/अन्यकोर की विश्वास के लिए बाहर के तालाब भोर फिर से बसाने को करूँ भोविचक
11. भोविचक के लिए से जाने की तारीख भोर समय
12. भोविचक की प्रशंसाएं
13. भोविचक, जिनके सहकर्मी मानव भोविचक प्रदर्शन प्रशंसकों में भोविचक का प्रतिकूल
14. तपास भोविचक की हिघिमिक्षा।

PRASHAN 2

(नियम ५ देखें)

सम्पर्क करनें के लिए सोहाम भोविचक

1. सोहाम उन्नित 1 म. म.
2. स्वामी भोविच भोर मत: प्रभावी पदार्थ भमाश सं.
3. मुअखब सैनिकों/पाथारों में संगीत का विशेष
4. गैके/पाथारों की सं. (संगीत)
5. भोविचक के समय मुहूर्त की दिना
6. माना (गैके/पाथारों मार)
7. भोविचक का नाम भोर पता
8. भोविचक/अन्य करने वाले भोविचक राजा गैके/पाथारों पर तालाब पड़ सुधा का प्रतिकूल
9. करा करने की तारीख भोर समय
10. भोविचक/अन्यकोर की विश्वास के लिए बाहर के तालाब भोर फिर से बसाने को करूँ भोविचक
11. भोविचक के लिए से जाने की तारीख भोर समय
12. भोविचक की प्रशंसाएं
13. भोविचक की प्रशंसाकोर
14. भोविचक का प्रदर्शन, जिनके सहकर्मी मानव भोविचक प्रदर्शन प्रदर्शन के लिए तालाब पहुँच भोविचक का प्रतिकूल
S.O. No. 384(E).—In exercise of the powers conferred by section 76 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), the Central Government hereby makes the following rules, namely :

CHAPTER—I
PRELIMINARY

1. Short title and commencement.—(1) These rules may be called the Illegally Acquired Property (Receipt, Management and Disposal) Rules, 1989.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.—In these rules unless the context otherwise requires,—

(a) “Act” means the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985);

(b) “Administrator” means any officer appointed by the Central Government under sub-section (1) of section 68G of the Act;

(c) “Form” means form annexed to these rules;

(d) “Fund” means the National Fund for Control of Drug Abuse, constituted under sub-section (1) of section 7A of the Act;

(e) “Godown” means a godown for storage of property received under sub-section(2) of section 68G of the Act.

CHAPTER—II
ASSISTANCE TO THE ADMINISTRATORS

3. Assistance to the Administrators.—The Central Government may provide from time to time such members of staff and other persons as it thinks fit to assist the Administrator in exercise of his powers and performance of duties under these rules.

CHAPTER—III
DESIGNATION OF G0D0WNS, RECEIPT AND MANAGEMENT OF PROPERTY

4. Designation of godowns.—(1) The Administrator shall designate as many godowns as may be necessary for the storage of property mentioned in the orders made under sub-section (1) of section 68F or sub-section (3) of section 68I of the Act.

(2) The Administrator shall select godowns referred to in sub-rule(1), keeping in view the security of the premises, storage capacity, nature of property and other relevant factors.

(3) Each designated godown shall have a godown keeper and a godown-in-charge to assist the Administrator.

5. Proper accounting of properties.—The Administrator shall, at the time of receiving the properties, ensure proper identification of such property with reference to its particulars mentioned in the order made under sub-section (1) of section 68F or sub-section (3) of section 68I of the Act, as the case may be.
6. Godown register.—The Administrator shall cause a register in Form I for recording entries in respect of property other than the properties referred to in rule 7 to be maintained.

7. Godown register for valuables.—The Administrator shall cause a register in Form II for recording entries in respect of property, namely, gold and gold jewellery, diamonds (including rough and uncut diamonds), precious and semi-precious stones other than diamonds and wrist watches (hereinafter called 'valuables') to be maintained.

8. Storage of property.—(1) The Administrator shall ensure that the packages containing valuables are kept in the godown in an iron safe and vault, under double lock system one key remaining with the godown-keeper and the other to be retained by the godown-in-charge.

(2) Where, for any valid reasons, it is found that the packages containing valuables may not be kept in godown, such packages shall be kept in lockers obtained exclusively for this purpose, either with any branch of the Reserve Bank of India or of any nationalised bank.

(3) The packages referred to in sub-rule(1) and (2) shall be stored systematically case-wise, serial-wise, year-wise and with proper identification marks to facilitate re-check and inspection.

9. Management of Land and Building.—The Administrator may authorise any officer referred to in section 68 T of the Act to take possession of vacant land or building in respect of which—

(i) an order of seizure of freezing of such land or building has been made under sub-section (1) of section 68F of the Act; or

(ii) an order for forfeiture of such land or building has been made under sub-section (1) of section 80I of the Act.

10. Occupation of land or building.—(1) Where any property in the nature of land or building is in possession of a lessee or a tenant and against such property an order under sub-section (1) of section 68F of the Act has been made, the Administrator may allow the lease or tenant to continue in occupation of such land or building in accordance with such terms and conditions which existed on the date of passing an order under sub-section(1) of section 68F of the Act.

(2) The income derived from such property shall be kept with the Administrator until such time the competent authority declares the property forfeited under sub-section (3) of section 68I.

(3) Where any property is declared not liable to be forfeited under the Act, the Administrator shall, within reasonable time, return to the person such property and the income derived therefrom after deducting such expenses if any, which were incurred on the maintenance and management of the property.

11. Record of land or building.—The Administrator shall maintain a record of land or building in Form III.

12. Storage of property other than valuables.—(1) movable property other than valuables shall be stored in Almirahs and racks.

(2) Each Almirahs and rack shall have a stockcard indicating the case No. and full description of the property.

13. Placement of Stock-cards.—The godown-in-charge shall ensure that the racks or almirahs or any other thing used for storage of property, display stock-cards indicating the case No. and full description of the property stored.

14. Opening and re-sealing of the packages.—(1) Where any package is to be opened for any reason, the same shall be opened in the presence of the owner and the concerned godown-in-charge after obtaining the order of the Administrator.

(2) The packages shall be resealed immediately after the purpose, for which such packages were opened, is fulfilled in the presence of the owner and the concerned godown-in-charge.

(3) At the time of resealing, the owner, and the concerned godown-in-charge, shall affix their seals.

15. Maintenance of seized/confiscated conveysances.—Conveysances, such as aircrafts, vessels, motor vehicles and any other mode of conveysance shall be properly maintained by the godown-in-charge.

CHAPTER—IV
DISPOSAL OF PROPERTY

16. Disposal of livestocks, perishables, etc.—Subject to the sale proceeds being credited to the Fund under section 7A of the Act, the Administrator shall dispose of the livestock and property which is perishable in nature or prone to decay in the manner as he deems fit.
17. Disposal of valuables.—Subject to the sale proceeds being credited to the Fund under section 7A of the Act, the Administrator shall dispose of the valuables mentioned below in the following manners, namely:—

(1) Gold, Gold Jewellery, Silver and Silver Jewellery: The valuables, namely, gold, gold jewellery, silver and silver jewellery shall be deposited in the Government of India Mints which shall credit the value of such property to the Central Government.

(2) Diamonds: Rough and uncut diamonds shall be sold either by auction or tender to import licence holders against debit of their licences. Cut and polished diamonds shall be sold by auction or tender with the specific condition that such diamonds shall be exported.

(3) Precious and semi-precious stones other than diamonds: (i) Rough and uncut precious and semiprecious stones other than diamonds shall be sold by auction or tender to holders of import licences against debit of their licencees, in the internal market.

(ii) Cut and polished precious and semiprecious stones, other than diamonds, shall be sold internally, by auction or by tender.

18. Disposal of currency.—(1) Indian and Foreign currency shall be deposited with the Reserve Bank of India or any nationalised Bank.

(2) The amount so deposited shall be credited to the Fund constituted under this Act.

19. Disposal of other property.—Property other than those mentioned in rules 16 to 18 shall be disposed of by public auction.

20. Disposal of land or building.—Subject to the relevant provisions of any law relating to the acquisition or disposal of immovable property and also subject to the sale proceeds being credited to the Fund under section 7A of the Act, land or building shall be disposed of by tender or by public auction.

21. Disposal of conveyances.—Conveyances, such as aircrafts, vessels, vehicles and other mode conveyance shall be sold be public auction of or by tender.

22. Furnishing Reports and Returns.—The Administrator shall furnish a quarterly statement to the Narcotics Control Bureau indicating the value of the property received and disposed of and the closing balance of all properties kept in the godowns and banks.

CHAPTER—V
MISCELLANEOUS

23. Periodical Reports.—The godown-in-charge shall submit, every months, a report to the Administrator of the property received or disposed of during that period.

24. Periodical Inspection.—The Administrator with a view to ensuring safety, security, proper accounting and management of all properties in the godowns, conduct physical inspection and verification with the help of such officers as he thinks fit.

25. Record of Receipt and Disposal. The Administrator shall maintain a record of receipt and disposal of all properties received and disposed of under these rules. He shall also maintain an account of all income received and expenditure incurred on receipt, management and disposal of such property.
FORM I  
(See rule 6) 
GODOWN REGISTER

1. Godown entry S. No.
2. Narcotic Drugs and Psychotropic Substances Crime No.
3. Description of property in the sealed packages/containers.
4. No. of packages/containers
5. Quantity (package/containerwise).
6. Name(s) and address(es) of accused.
7. Name with official designation and address of seizing/depositing officer.
8. Facsimile of the seal put on the packages/containers by the seizing officer/depositing officer.
9. Date and time of deposit.
10. Particulars of exit and re-entry for exhibiting to competent authority/Tribunal.
11. Date and time of removal for disposal.
13. Certificate of disposal including price payment particulars and credit to the Fund.
14. Remarks of the Inspecting Officer(s)

FORM II  
(See Rule 7) 
GODOWN REGISTER FOR VALUABLE*

1. Godown entry S. No.
2. Narcotic Drugs and Psychotropic Substances Crime No.
3. Description of the valuables in packages/containers.
4. No. of packages/containers (item-wise).
5. Condition of seal at the time of entry.
7. Name(s) and address(es) of accused.
8. Name with official designation and address of seizing/depositing officer.
9. Facsimile of the seal put on the packages/containers by the seizing/depositing officer.
10. Date and time of deposit.
11. Particulars of exit and re-entry for exhibiting to Competent Authority/Tribunal.
12. Date and time of removal for disposal.
14. Certificate of disposal including price payment particulars and credit to the National Fund for Control of Drugs Abuse.
15. Remarks of the Inspecting Officer(s)

(*Valuables will include: (1) Precious and semi-precious stones; (2) Gold and articles of gold; (3) Jewellery; (4) Silver and articles of silver; and (5) Watches.)
### FORM III

(See Rule 11)

**RECORD FOR LAND AND BUILDING**

<table>
<thead>
<tr>
<th>S. Crime No.</th>
<th>Particulars of the last owner(s)</th>
<th>Location</th>
<th>Description as per Municipal revenue records</th>
<th>Area (in case of land)</th>
<th>Value</th>
<th>Annual income</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
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</table>

[No. 7/89-F.No. 664/23/89-OPIUM]

S.O. No. 385(E) — In exercise of the powers conferred by sub-section (1) of section 68N of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), the Central Government hereby constitutes an Appellate Tribunal for Forfeited Property for hearing appeals against orders made under section 68E, section 68I, sub-section (1) of section 68K, section 68L, and appoints the following as Chairman and Members respectively of the said Tribunal,—

1. Mr. Justice D.R. Khanna (Retired Judge of the Delhi High Court), Chairman of the Appellate Tribunal for Forfeited Property constituted under the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976. Chairman.

2. Shri P.R. Rao, Member of the Appellate Tribunal for Forfeited Property constituted under the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976. Member.

3. Shri G.R. Patwardhan, Member of the Appellate Tribunal for Forfeited Property constituted under the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976. Member.

[No. 8/89-F.No. 664/23/89 Opium]
9. यात्रा का प्रयास: (1) उत्तर-पश्चिम या उत्तर-पूर्व दिशा में यात्रा का प्रयास किया जाता है, किया जाना चाहिए। यात्रा का प्रयास किया जाना चाहिए। यात्रा प्रारंभ करने के पूर्व तथा वापस भ्रमण के पूर्व अनुसार विभिन्न दिशाओं (संगमंद) धार्मिक, 1958 (1958 रा 41) या उत्तर-पश्चिम यात्रा धार्मिक (संगमंद) प्रारंभिक, 1954 (1954 रा 28) के अनुसार निर्धारित निष्ठा का प्रयास किया जाना चाहिए।

(2) यात्रा का प्रयास किया जाना चाहिए। यात्रा का प्रयास किया जाना चाहिए। यात्रा प्रारंभ करने के पूर्व तथा वापस भ्रमण के पूर्व अनुसार विभिन्न दिशाओं (संगमंद) धार्मिक, 1958 (1958 रा 41) या उत्तर-पश्चिम यात्रा धार्मिक (संगमंद) प्रारंभिक, 1954 (1954 रा 28) के अनुसार निर्धारित निष्ठा का प्रयास किया जाना चाहिए।

1. निर्धारित निष्ठा (1) (1) उत्तर-पश्चिम या उत्तर-पूर्व दिशा में यात्रा का प्रयास किया जाना चाहिए। यात्रा का प्रयास किया जाना चाहिए। यात्रा प्रारंभ करने के पूर्व तथा वापस भ्रमण के पूर्व अनुसार विभिन्न दिशाओं (संगमंद) धार्मिक, 1958 (1958 रा 41) या उत्तर-पश्चिम यात्रा धार्मिक (संगमंद) प्रारंभिक, 1954 (1954 रा 28) के अनुसार निर्धारित निष्ठा का प्रयास किया जाना चाहिए।

(ii) उत्तर-पश्चिम या उत्तर-पूर्व दिशा में यात्रा का प्रयास किया जाना चाहिए। यात्रा का प्रयास किया जाना चाहिए। यात्रा प्रारंभ करने के पूर्व तथा वापस भ्रमण के पूर्व अनुसार विभिन्न दिशाओं (संगमंद) धार्मिक, 1958 (1958 रा 41) या उत्तर-पश्चिम यात्रा धार्मिक (संगमंद) प्रारंभिक, 1954 (1954 रा 28) के अनुसार निर्धारित निष्ठा का प्रयास किया जाना चाहिए।

(2) वस्त्र, जो उत्तर-पश्चिम या उत्तर-पूर्व दिशा में यात्रा का प्रयास किया जाना चाहिए। यात्रा का प्रयास किया जाना चाहिए। यात्रा प्रारंभ करने के पूर्व तथा वापस भ्रमण के पूर्व अनुसार विभिन्न दिशाओं (संगमंद) धार्मिक, 1958 (1958 रा 41) या उत्तर-पश्चिम यात्रा धार्मिक (संगमंद) प्रारंभिक, 1954 (1954 रा 28) के अनुसार निर्धारित निष्ठा का प्रयास किया जाना चाहिए।

13. ऐसे वस्त्र का प्रयास किया जाना चाहिए। यात्रा का प्रयास किया जाना चाहिए। यात्रा प्रारंभ करने के पूर्व तथा वापस भ्रमण के पूर्व अनुसार विभिन्न दिशाओं (संगमंद) धार्मिक, 1958 (1958 रा 41) या उत्तर-पश्चिम यात्रा धार्मिक (संगमंद) प्रारंभिक, 1954 (1954 रा 28) के अनुसार निर्धारित निष्ठा का प्रयास किया जाना चाहिए।

14. ऐसे वस्त्र का प्रयास किया जाना चाहिए। यात्रा का प्रयास किया जाना चाहिए। यात्रा प्रारंभ करने के पूर्व तथा वापस भ्रमण के पूर्व अनुसार विभिन्न दिशाओं (संगमंद) धार्मिक, 1958 (1958 रा 41) या उत्तर-पश्चिम यात्रा धार्मिक (संगमंद) प्रारंभिक, 1954 (1954 रा 28) के अनुसार निर्धारित निष्ठा का प्रयास किया जाना चाहिए।
S.O. 386(E) :—In exercise of the powers conferred by section 76 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), the Central Government hereby makes the following rules to provide for terms and conditions of service of the Chairman and other Members of the Appellate Tribunal for Forfeited Property constituted under section 68N of the Act, namely:—

1. Short title and commencement : (1) These rules may be called the Appellate Tribunal for Forfeited Property (Conditions of Service of Chairman and Members) Rules, 1989.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. Definitions : In these rules, unless the context otherwise requires : —

(a) “Act” means the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), as amended by the Narcotic Drugs and Psychotropic Substances (Amendment) Act, 1988 (2 of 1989),

(b) “Chairman” means the Chairman of the Tribunal,

(c) “Tribunal” means the Appellate Tribunal constituted under sub-section (1) of section 68N of the Act,

(d) “Judge” includes the Chief Justice, an acting Chief Justice, an Additional Judge an acting Judge,

(e) “Member” means a member of the Tribunal.

3. Remuneration, allowances, etc. of the Chairman: (1) A Judge of the Supreme Court or of High Court appointed as Chairman shall be entitled to a monthly salary at the same rate as is admissible to him as a Judge of the Supreme Court or of a High Court, as the case may be. He shall be entitled to such allowances and other benefits as are admissible to a Judge of the Supreme Court or of a High Court, as the case may be.

(2) Where the Chairman retires from service as Judge of the Supreme Court or of a High Court during the term of office of such Chairman or a retired Judge of the Supreme Court or of a High Court is appointed as such, he shall be paid the salary and pension equivalent of any other form of retirement benefits shall not exceed the last pay drawn by him before retirement. He shall be entitled to such allowances and other benefits as are admissible to a serving Judge of the Supreme Court or High Court, as the case may be.

(3) A person not being serving Judge or a retired Judge of the Supreme Court or of a High Court appointed as Chairman shall be paid a salary of Rs. 8,000/- per mensem and shall be entitled to draw such allowances as are admissible to a Government officer of equivalent pay:

Provided that if such a person at the time of his appointment as Chairman is in receipt of a pension in respect of his previous service under the Government or any local body/authority owned or controlled by the Government, such salary shall be reduced by the amount of pension and pension equivalent of any other form of retirement benefits.

4. Remuneration, allowances, etc. of Members : A person appointed as Member shall be paid a salary of Rs. 7,600/- per mensem and shall be entitled to draw such allowances, admissible to a Government officer of equivalent pay:

Provided that if such a person, at the time of his appointment as Member is in receipt of a pension in respect of any previous service under the Government or any local body/authority owned or controlled by Government, such salary shall be reduced by the amount of pension and pension equivalent of any other form of retirement benefits.

5. Retirement during the term of Member : Where a Member retired from service under the Government or any local body/authority owned or controlled by the Government during the term of office as such member, his salary for the period he serves as member after such retirement shall be reduced by amount of pension and pension equivalent of any other form of retirement benefits.

6. Travelling Allowances :

(1) (i) If the Chairman is a serving Judge of the Supreme Court or of a High Court, he shall be entitled to draw travelling allowance at the rates as are admissible to a Judge of the Supreme Court or of a High Court under the Supreme Court Judges (Travelling Allowance) Rules, 1959 or, as the case may be, the High Court Judges (Travelling Allowance) Rules, 1956, in respect of journeys performed by him in connection with the work of the Tribunal.

(ii) If the Chairman is a retired Judge of the Supreme Court or of a High Court, he shall be entitled to draw travelling allowance or daily allowance according to his entitlement at the rates in force at the time of his re-employment in respect of journeys performed by him in connection with the work of the Tribunal:

Provided that the retired judge of the Supreme Court or of a High Court shall not be entitled to the
benefit of higher daily allowance admissible to a serving Judge of the Supreme Court or the High Court, as the case may be, for performing duties outside his normal duties in localities away from his headquarters:

(2) The Chairman, not being a Judge of a retired Judge of the Supreme Court or of a High Court or any Member shall be entitled to draw travelling allowance in respect of journey performed by him in connection with the work of the Tribunal at the same rates as are admissible to a Central Government officer of equivalent pay.

7. Leave: (1) Where the Chairman is a serving Judge of the Supreme Court or of a High Court, he shall be entitled to such leave as may be admissible to him under the Supreme Court Judges (Conditions of Service) Act, 1958 (41 of 1958) or as the case may be, the High Court Judges (Conditions of Service) Act, 1954 (28 of 1954). The serving Judge of the Supreme Court or of a High Court, being a retired Judge of the Supreme Court or of a High Court and a Member of the Tribunal shall be entitled to govern- ment accommodation on payment of prescribed rent as admissible to a Central Government officer of equivalent pay.

(2) Where the Chairman is a retired Judge of the Supreme Court or of a High Court, he shall be entitled to such leave as is admissible to an officer of the Government under the Central Civil Services (Leave) Rules, 1972 with effect from his date of retirement from service.

(3) A person appointed as a Member shall be entitled to such leave as is admissible to an officer of the Government under the Central Civil Services (Leave) Rules, 1972:

Provided that where a person to whom the Central Civil Services (Leave) Rules, 1972 are not applicable, is appointed as the Chairman or a Member, he shall be eligible for the grant of leave under the rules applicable to him before such appointment.

8. Vacation: (1) Where the Chairman is a serving Judge, he shall be entitled to vacation in accordance with the Supreme Court Judges (Conditions of Service) Act, 1958 (41 of 1958), or as the case may be, the High Court Judges (Conditions of Service) Act, 1954 (28 of 1954).

(2) The Chairman, who is not a serving Judge of the Supreme Court or of a High Court and a Member shall not be entitled to vacation.

9. Accommodation: (1) A serving Judge or a retired Judge of the Supreme Court or of a High Court, who is appointed as Chairman, shall be entitled without payment of rent, to the use of an official residence in accordance with the Supreme Court Judges (Conditions of Service) Act, 1958 (41 of 1958), or as the case may be, the High Court Judges (Conditions of Service) Act, 1954 (28 of 1954):

Provided that where a retired Judge of the Supreme Court or of a High Court is not provided residence in accordance with this sub-rule, house rent allowance at the rate of 12½% of pay shall be payable to such retired Judge of the Supreme Court or of the High Court.

(2) The Chairman, who is not a serving Judge of a retired Judge of the Supreme Court or of a High Court, and a Member shall be entitled to government accommodation on payment of prescribed rent as admissible to a Central Government officer of equivalent pay.

10. Medical Attendance: (1) (i) A serving Judge of the Supreme Court or a High Court shall be entitled to medical attendance in accordance with the Supreme Court Judges (Conditions of Service) Act, 1958 (41 of 1958), or as the case may be, the High Court Judges (Conditions of Service) Act, 1954 (28 of 1954).

(ii) A retired Judge of the Supreme Court or of a High Court appointed as Chairman shall be entitled to medical attendance in accordance with the Central Government Health Scheme or where the Central Government Health Scheme is not available, he shall be entitled to medical facilities as available to Cabinet Ministers.

(2) The Chairman, who is not a serving Judge or a retired Judge of the Supreme Court or of a High Court, and a Member of the Tribunal shall be entitled to medical facilities admissible to a Central Government officer of equivalent pay.

11. Tenure: (1) (a) Where a serving Judge of the Supreme Court or of a High Court is appointed as Chairman, he shall hold office as Chairman for a period of three years or till he attains the age of sixty-five years or sixty-two years, as the case may be, whichever happens earlier.

Provided that where a retired Judge of the Supreme Court or of a High Court is appointed or re-appointed as Chairman, beyond the age of sixty-five or sixty-two years, as the case may be, he shall hold office as Chairman for such period not exceeding three years, as may be determined by the Central Government at the time of appointment or re-appointment.

(i) Where a person not falling under clause (a) is appointed as Chairman, he shall hold office for a period of three years or till he attains the age of sixty-five years, whichever happens earlier and shall not be eligible for re-appointment.

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(c) Notwithstanding anything contained in clause (b) where a person appointed as Chairman is due to retire on attaining the age of superannuation under the relevant rules applicable to him within a period of one year after completion of the period of three years referred to in that clause, such person shall continue to hold office as Chairman till the date of his superannuation under the said rules.

(2) A person appointed as Member shall hold office till he attains the age of sixty years.

11-A. Contributions of General Provident Fund and Contributory Provident Fund:

(a) The Chairman and Members shall be entitled to make contributions towards General Provident Fund Account under the General Provident Fund (Central Services) Rules, 1950 in the same manner as any other Central Government servant.

(b) Such of the Chairman and Members, as are re-employed after retirement from Government service, shall be entitled to contribute towards the Contributory Provident Fund Account under the Contributory Provident Fund Rules (India), 1952 subject to such conditions as are applicable to re-employed Central Government servants.

12. Oath of office: Every person, appointed as the Chairman or an a Member, not already in Government Service shall, before entering upon office, make and subscribe to an oath of office before an officer of the Central Government not below the rank of Additional Secretary in the form appended to these Rules.

Terms and Conditions of service of Chairman and Members who are Chairman and Member of the Appellate Tribunal for Forfeited Property Constituted under SAPEMFOPA

13. The Chairman or a Member of the Tribunal shall not be entitled for any salary, remuneration, allowance or any other benefits to which the Chairman or Member is entitled under these rules, if the Chairman or Member is a sitting Chairman or Member, as the case may be, of the Appellate Tribunal for Forfeited Property constituted under the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976 (36 of 1976) (hereinafter referred to as SAPEMFOPA) and the terms of office of such Chairman or Member shall be co-terminus with the terms of office of the Chairman or Member, as the case may be, of the Appellate Tribunal for Forfeited Property constituted under SAPEMFOPA.

14. Saving: In respect of any matter not covered by these Rules, the Chairman and a Member shall be governed by such Rules or Orders, as may be applicable to a Central Government Officer of equivalent pay.

15. Interpretation: If any question arises relating to the interpretation of these Rules, the matter shall be referred to the Central Government, who shall decide the same.

APPENDIX

FORM

(See Rule 12)

I, do swear/solemnly affirm that I will be faithful and bear true allegiance to India and to the Constitution of India, as by law established, that I will uphold the sovereignty and integrity of India, and that I will carry out the duties of my office loyally, honestly and with impartiality.

So help me God.

Signature:

CHAIRMAN/MEMBER

APPPELLATE TRIBUNAL FOR FORFEITED PROPERTY

Officer before whom the oath was taken

[No. 9/89—F.No. 664/23/89—Opium]
S.O. 387 (E).—In exercise of the powers conferred by section 76 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), the Central Government hereby makes the following rules, namely:—

1. Short title and commencement: (1) These rules may be called the Appellate Tribunal for Forfeited Property (Fees) Rules, 1989.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Scale of fees for inspection of records and registers of the Appellate Tribunal: (1) The fees which shall be paid for the inspection of the records and registers of the Appellate Tribunal shall be the following, namely:—

(a) for the first hour of inspection or part thereof: 1 Rupee

(b) for every additional hour of inspection or part thereof: 50 Paise

(2) Fees for the said inspection shall be paid in cash.

3. Scale of fees for obtaining certified copies of records and registers of the Appellate Tribunal: (1) Copying fees for supply or copies shall be two rupees two per page or part thereof.

(2) Copying fees for supply of photostat copies shall, however, be the actual expenses incurred by the Appellate Tribunal for such copies.

(3) A fee of two rupees shall be levied for authenticating a copy to be a true copy.

(4) Copying fees shall be recovered in advance in cash.

(5) Where a party applies for immediate delivery of a copy of evidence taken down by a Stenographer, the fee chargeable shall be two times of those specified by sub-rule (1), in such case, fifty per cent of the fees specified by sub-rule (1) shall be paid to the Stenographer.

(6) When a copy is sent by post, the applicant shall also be charged with the actual postal charges which shall be recovered in advance in cash.

4. Saving: Nothing in these rules shall enable any person to inspect or to obtain a copy of any register or document to which he is not otherwise entitled by or under any law or order of the Appellate Tribunal.

B.V. KUMAR, Addl. Secy.